

**LOK SABHA**  
**UNSTARRED QUESTION NO. 82**  
**TO BE ANSWERED ON 29<sup>th</sup> January, 2026**

**Gas Tanker Tragedy at Bhankrota in Jaipur, Rajasthan**

†82. Shri Hanuman Beniwal:

**पेट्रोलियम एवं प्राकृतिक गैस मंत्री**

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government has conducted any inquiry into the gas tanker tragedy that occurred in the year 2024 at Bhankrota in Jaipur, Rajasthan, if so, the details thereof ;
- (b) whether any culpability has been established in the said inquiry and, if so, the details of the action taken so far against persons found responsible; and
- (c) whether the Government is considering conducting any special inquiry into the safety licences allegedly issued through fraudulent means by companies/institutions for tankers used for transportation of LPG, other gases and petroleum product, so as to prevent recurrence of such accidents and if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**पेट्रोलियम एवं प्राकृतिक गैस मंत्रालय में राज्यमंत्री**  
**(श्री सुरेश गोपी)**

**MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS**  
**(SHRI SURESH GOPI)**

(a) to (c) : A LPG Tank Truck (TT) accident occurred on 20.12.2024 on the Jaipur–Ajmer–Kishangarh–Bhankrota Highway involving a BPCL's LPG bulk carrier. The TT was attempting a U-turn at a junction when it was hit from behind by a truck. The collision resulted in damage to the tanker outlet/nozzle, leading to leakage of LPG and a subsequent fire/explosion, which affected multiple vehicles on the highway.

Hon'ble Rajasthan High Court took suomotu cognizance of the matter and vide order dated 21.12.2024 in its Civil Writ Petition(C.W.P.) - 19781/2024 issued notices to various Government Authorities including Government of Rajasthan. The Court emphasised the need for a detailed investigation and pointed out that disaster management laws and safety policies must be effectively implemented.

Investigation into the accident, including determination of culpability and initiation of penal action, is undertaken by the State authorities as per the extant legal framework. As per information made available by the Government of Rajasthan, a case bearing No. 462/24 was registered on 20.12.2024 under Bharatiya Nyaya Sanhita (BNS) and Motor Vehicles (MV) Act. As per the said information, upon completion of investigation, charge-sheet bearing No. 122/2025 was filed on 28.08.2025 under the aforesaid provisions of the BNS and the MV Act and a challan has been presented before the Court of the learned Additional Civil Judge and Judicial Magistrate, Jaipur Metropolitan-II, on 20.09.2025.

The State Government has further informed that, with regard to the alleged violations of the Motor Vehicles Rules reported by the Institute of Road Traffic Education (IRTE) against the concerned road authorities, contractors, consultants and concessionaires, further investigation under Section 193(9) of the Bharatiya Nagarik Suraksha Sanhita (BNSS) has been initiated.

With regard to measures taken to prevent reoccurrence of such accident, Oil Marketing Companies (OMCs) have informed that they adhere to and comply with rules/regulations/guidelines/ standards for LPG storage, handling, and transportation issued by the Petroleum and Explosives Safety Organization (PESO), Oil Industry Safety Directorate (OISD), Petroleum Natural Gas Regulatory Board (PNGRB) and all other statutory authorities including the following:

1. LPG tankers are allowed to transport bulk LPG only after obtaining a license from the Petroleum and Explosives Safety Organisation (PESO) under the Static & Mobile Pressure Vessels (Unfired) Rules, 2016.
2. PESO grants the license for transportation of compressed gas in a pressure vessel by a vehicle only after verifying that the vehicle possesses:
  - (a) Registration and fitness certificate issued by the Road Transport Authority (RTA);
  - (b) Fabrication drawings of the pressure vessel approved by a PESO-empanelled Competent Person;
  - (c) Test certificates of safety relief valves and hydro test of the pressure vessel issued by a PESO-empanelled Competent Person;
  - (d) An undertaking from the vehicle owner and approved fabricator stating that the vehicle conforms to all provisions of the SMPV (Unfired) Rules, 2016.
3. Further, workshops engaged in the fabrication of LPG pressure vessels and tanker fittings are also required to be approved by PESO.

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